

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 413 of 1996.

Tuesday this the 9th day of April 1996.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M.R. Pushpangadan, Group D,
Telecom Department,
Office of the Sub Divisional
Engineer,
P.K.V. Buildings,
Ernakulam. .. Applicant

(By Advocate M/s M.R. Rajendran Nair & Associates)

Vs.

1. The Chief General Manager,
Telecom, Kerala Circle,
Trivandrum.
2. The General Manager, Telecom,
Ernakulam .. Respondents

(By Advocate Shri S. Radhakrishnan, ACGSC(represented)

The application having been heard on 9th April 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a direction to regularise
his services with effect from 1.4.91 or on completion
of ten years aggregate service as a casual labourer.
For the same relief he has moved first respondent by

A5 representation. First respondent will consider the representation and pass appropriate orders thereon in the light of the law declared in O.A.1111/94 (A4). This will be done within two months from today.

2. Standing counsel submits that he will forward a copy of the original application and a copy of this order to first respondent for compliance. We record the submission.

3. Original application is disposed of as aforesaid. No costs.

Tuesday this the 9th day of April, 1996.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

rv9/4

List of Annexures

Annexure A4: True copy of the final order dated 11.10.94 in OA-1111/94 by this Honourable Tribunal.

Annexure A5: True copy of the representation dated 2.1.1996 submitted by the applicant to the 1st respondent.